

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.09.2017.


PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	Hearing	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Shruti Widge	Applicant	

Counsel for petitioner is present. A representative of respondent company is present. The counsel who undertook to file vakalat on behalf of respondent company has not appeared today. The representative is directed to bring his counsel on the next hearing date to file vakalat and also report any settlement, if reached with the petitioner company. The representative informed that payment will be made to the petitioner company after settling the account.

List it on 10.10.2017.


MEMBER (J)


MEMBER (T)